CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 367/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 75 MW of power.

Petitioner : North Bihar Power Distribution Company Ltd. and Anr.

Respondent : PTC India Limited (PTCIL)

Petition No. 422/MP/2025

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking compensation as per the Pilot Power Sale Agreement dated 29.10.2018 between North Bihar Power Distribution Company Limited/ South Bihar Power Distribution Company Limited and PTC India Limited for supply of 125 MW of power.

Petitioner : North Bihar Power Distribution Company Ltd. and Anr.

Respondent : PTC India Limited and Anr.

Date of Hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ravi Nair, Advocate, Bihar Discoms
Ms. Janhavi Johar, Advocate, Bihar Discoms
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL
Shri Hemant Singh, Advocate, JIPL
Shri Lakshyajit Singh Bagdwal, Advocate, JIPL
Shri Harshit Singh, Advocate, JIPL
Shri Devyanshu Sharma, Advocate, JIPL

Record of Proceedings

At the outset, the learned counsel for the Petitioners sought two days' time to file their rejoinder(s) to the reply filed by the Respondent/PTCIL and requested to

adjourn these matters. Considering the above request, the Commission, while adjourning these matters, granted the Petitioners ten days to file their rejoinder(s).

2. The Petitions will be listed for hearing on **17.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)